

(b) A common Controller of Defence Accounts for civilians has already started functioning in New Delhi. To start with he is designed to deal with Pay & Allowances and T. A. etc. of civilians of Ministry of Defence, Army Headquarters and Inter Service Organisations. Transfer of more work to him so as to further facilitate speedier settlement of claims is under examination.

(c) Does not arise in view of reply at (h) above.

Take over the Management of Swadeshi Cotton, Mills, Kanpur

1764. PROF. AJIT KUMAR MEHTA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have taken over the management of Swadeshi Cotton Mills, Kanpur;

(b) the date, terms and conditions on which the management has been taken over by Government;

(c) the amount due to unsecured creditors and the steps taken by the new management to safeguard the interests of the creditors!

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) & (b). The management of Swadeshi Cotton Mills, Kanpur was taken over under the Industries (Development & Regulation) Act, 1951, with the National Textile Corporation Ltd. as the Authorised Person e.w.c.f. 13-4-1978, subject to the following terms and conditions:

(i) The authorised person shall comply with all the directions issued from time to time by the Central Government;

(ii) the authorised person shall hold office for a period of five years from the date of takeover;

(iii) The Central Government may terminate the appointment of the authorised person earlier if it considers necessary to do so.

(c) The amount due to unsecured creditors of Swadeshi Cotton Mills, Kanpur is estimated as Rs. 701.38 lakhs. These liabilities have been suspended by a notification issued under Section 18 FB of the Industries (Development & Regulation) Act, 1951.

Review of Commodities Covered Under Price Equalisation

1765. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred question No. 3715 on 12th December, 1980 regarding price equalisation of cotton, chemicals and gas and state:

(a) when the commodities covered under price equalisation were last reviewed;

(b) whether Government propose to have another review; and

(c) if not, the reasons therefor.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) An examination of the issue of freight equalisation/price equalisation was made by the National Transport Policy Committee who submitted its report in May, 1980.

(b) & (c). The commodities covered under price equalisation are reviewed from time to time by the Government depending upon the emerging situation.

Construction of Aluminium Complex, Orissa

1766. SHRI CHITTA BASU: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to the Unstarred question No. 3714 on 12th December, 1980 regarding construction of Aluminium Complex in Orissa and state:

(a) the names of the consultants which have offered services and their other details;

(b) whether final choice of the consultants has since been made; and

(c) steps taken to set up a new company for the implementation of the project?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) & (b). M/s. Aluminium Pechiney of France (AP) who had prepared the feasibility report on the project have been appointed as consultants (by an agreement signed on 9-1-81) for the supply of know-how, basic engineering and for rendering technical services in India for the Orissa Alumina/Aluminium Complex. AP is a major company of the Group of Pechiney Ugine Kuhlmann (PUK), France, which is one of the leading pro-

ducers of aluminium in the world. They have supplied their patents, knowhow and design to a number of producers of alumina/aluminium. APs' activities extend from bauxite mining to the production of primary metal, including manufacture of aluminium consumer products.

(c) A new company called the National Aluminium Company Limited has been incorporated on 7-1-1981 and preparatory work to set up the project has already been taken in hand.

U.P. request for state civil aviation Corporation

1767. SHRI CHITTA BASU : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government of U.P. has recently sought the approval of the Centre to establish a State Civil Aviation Corporation ; and

(b) if so, whether Government have since taken any decision in that regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA) :

(a) Yes, Sir.

(b) Details of the proposal have yet to be furnished by the State Government.

Proposal to amend COFEPOSA

1768. SHRI CHITTA BASU : Will the Minister of FINANCE be pleased to state :

(a) whether Government have under consideration any proposal to amend the COFEPOSA to remove certain loopholes and give more teeth to it ; and

(b) if so, the steps initiated in that direction ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA) (a) : & (b). The question of making suitable amendments to the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 is under consideration of Government.

देशीय विमान उड़ानों में समाचार-पत्रों की सप्लाई

1769. श्री राम बिलास पासवान : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) दक्षीय विमान उड़ानों द्वारा यात्रा कर रहे यात्रियों के लिए कुल कितने समाचार-पत्र सप्लाई किये गये थे और उनमें हिन्दी, अंग्रेजी तथा अन्य क्षेत्रीय भाषाओं के कितने पत्र हैं ;

(ख) हिन्दी भाषी क्षेत्रों में की जाने वाली देशीय विमान उड़ानों में हिन्दी तथा अंग्रेजी के कितने समाचार-पत्र सप्लाई किए गए थे ;

(ग) क्या संसद सदस्यों ने ऐसी विमान उड़ानों में हिन्दी तथा अन्य क्षेत्रीय भाषाओं के समाचार-पत्रों की सप्लाई करने में उपेक्षित रवैये के बारे में बारम्बार शिकायतें की हैं ; और

(घ) इस बारे में असमानता दूर करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

पर्यटन और नागर विमानन मंत्री (श्री अनन्त प्रसाद शर्मा) : (क) इंडियन एयरलाइंस की उड़ानों पर प्रतिदिन रखे जाने वाले समाचार-पत्रों की कुल